

AN HON. MEMBER : It was withdrawn.

SHRI G. Y. KRISHNAN :
Withdrawn ? Okay .

**Need to Reinstatement Retrenched
Employees of Coffee Board**

SHRI G. Y. KRISHNAN (Kar-nataka)
: Sir, now I rise to speak about the need to reinstate all the 120 retrenched daily-wagers and the Group D employees of the Coffee Board thrown out of their jobs indiscriminately and mercilessly.

Sir, in all public undertakings and Government where utility service is there, workers are taken on daily wages or appointed casually to meet the exigencies of work. The executive is at liberty to take such persons, local persons, to see that the work does not suffer and it continues. In the Coffee Board there are different wings like the Propaganda Wing, the Marketing Wing and several other wings which take care of the business of the Coffee Board. To meet the exigencies the executive will take local persons. The executive had taken local persons and appointed about 500 to 600 persons, and they have been continuing for a sufficient period. After considering their service, their sincerity and honesty, their services were regularised by the executive. In spite of that regularisation order issued by the executive, now the present Government has sent out nearly 120 persons out from the Coffee Board. Thereby, the families of those retrenched employees are on streets, and they are almost on fast every day.

The employees who have been thrown out like that approached the court, the High Court. But the hon. High Court also was not kind enough to hear them. The hon. High Court ordered them to go and approach the Labour Court. Sir, the hon. House knows what the plight of such employees will be. If they go to the

Labour Court, it takes its own time, even years together, for settlement. That is why we have to see that those employees and their families are safeguarded. Let the Government, the hon. Minister for Commerce as well as the hon. Minister in charge of plantations, take a lenient view and see that those casual workers who have been thrown out from the Board are taken back and that their families are relieved of their difficulties.

Thank you very much.

Need to encourage Bidri Handicraft

श्री मोहम्मद खलीलुर रहमान (ग्रांध्र प्रदेश) : जनाब दाइस चैयरमन साहब, मैं इस स्पेशल सेशन के जरिए हुकूमने हिंद की तबज्जह एक इतिहाई अहम इश्यू की तरफ से जाना चाहता हूँ। जैसाकि आप जानते हैं कि बिदर की जो सनत है वह न सिर्फ साउथ इंडिया में बल्कि पूरे हिंदुस्तान में एक खास मुकाम रखती है। यह कोई तीन-चार सौ साल पुरानी सनत है और आम्बेवा इवहेदराबाद का जो बिदर जिला था, वहाँ की यह स्टेट थी। स्टेट रि-प्रोगेनायजेशन के बाद यह जिला बिदर कर्नाटक में चला गया। अब हुकूमते कर्नाटक की यह जिम्मेदारी है कि इस सनत को एन्करेज करे, इसकी हिम्मत अफजाई करे और इस की पेट्रोनाइज करे। मगर पिछले चंद सालों से हम यह देख रहे हैं कि इस सनत को बुरी तरह से नजरंदाज किया गया है, निग्लेक्ट किया गया है। जिसकी वजह से इस बात का पूरा-पूरा खदशा है इस बात का डर है कि यह सनत जो है अनकरेबि मुस्तबिल में खतम हो जाएगी। यह इतिहाई जो मशहूर सनत है और यह जो बिदरी हैंडीक्राफ्ट है, इसकी मांग न सिर्फ हिंदुस्तान में बल्कि दुनिया के गोसे-गोसे में है। इसका जो माल बनता है, निहायत ही नफ़ीस और इतिहाई खूब-सुरतरीन बनता है और इसकी खपत न सिर्फ हिंदुस्तान में बल्कि पूरी दुनिया में है। लिहाजा जरूरत इस बात की है कि हुकूमते-कर्नाटक की जानिव से और फिर हुकूमते-हिंद की जानिव से इसकी सरपरस्ती की जाए और इसको एन्करेज किया जाए।